

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**T.A.62/4778/2020
(SWP/WP No. 1424/2014)**

This the 19th day of January, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

1. Abdul Hamid Sofi S/o Abdul Ahad Sofi, R/o Shopian (aged 55 years), Store Keeper, CA&PD Department.
2. Mohammad Ayoub S/o Abdul Rahim, R/o Illahi Bagh, Srinagar (aged 54 years), Assistant Store Keeper, CA&PD Department.
3. Ghulam Nabi Dar S/o Abdul Aziz Dar, R/o Turkawangam, Shopian (aged 52 years), Store Keeper, CA&PD Deptt.
4. Farooq Ahmad Sofi S/o Gh Hassan Sofi, R/o Zainapora, Shopian (aged 55 years), Store Keeper, CA&PD Deptt.

...Applicants

(Advocate: Mr S.R. Hussain)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. Consumer Affairs & Public Distribution Department, Civil Secretariat, Jammu/Srinagar.
2. Director, Consumer Affairs & Public Distribution Department Kashmir, Srinagar.
3. Joint Director, Consumer Affairs & Public Distribution Department Kashmir, Srinagar.
4. Assistant Director, Consumer Affairs & Public Distribution Department, Shopian.
5. SHO, Police Station, Shopian.

...Respondents

(Advocate:- Mr Rajesh Thapa, D.A.G.)

ORDER [ORAL]**Justice L. Narasimha Reddy, Chairman: -**

The applicants are placed on suspension on certain allegations, vide orders dated 04.09.2013 and 07.09.2013, respectively. Challenging the orders of suspension, they filed the SWP No. 1424/2014.

2. The Writ Petition has since been transferred to this Tribunal in view of re-organization of the State of Jammu & Kashmir, and renumbered as T.A. No.4778/2020.

3. We heard Mr.S.R.Hussain, learned counsel for the Applicant and Mr.Rajesh Thapa, learned Deputy Advocate General, for the Respondents.

4. The applicants, no doubt, were placed under suspension while in service, Today, it is brought to our notice by learned counsel for the respondents that the applicants have since retired from service. The result is that the order of suspension became redundant after the retirement. It is also brought to our notice that the retirement benefits of the applicants have since been extended to them.



5. In view of this development, the TA has become infructuous and it is accordingly dismissed. We make it clear that in case the applicants have any further grievances, it shall be left open to the applicants to pursue the remedies in accordance with law. There shall be no order as to costs.

(PRADEEP KUMAR)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

/sunita/akshaya/dsn